

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
RA. No. 370/2000 in DA No. 1170/98
DATED THE 9th DAY OF JAN. 2001

(b)

**CORAM: HON'BLE SHRI KULDIP SINGH, MEMBER (J)
HON'BLE SMT. SHANTA SHAstry, MEMBER (A)**

Ms. Saroj Bala

... Petitioner

V/s.

Union of India & 2 Ors.

TRIBUNAL'S ORDER:-

This review has been sought of the order dated 15/9/2000 in DA 1170/98 which was dismissed.

2. The applicant while reiterating the pleadings in the DA has tried to cite a few judgements in DA-488/91 decided on 7/4/92 by the Principal Bench, New Delhi; Civil Appeal No. 3038 to 3048/97 decided on 12/7/94 by the Supreme Court; DA-316/96 decided on 2/9/96 by the Patna Bench of Central Administrative Tribunal, Shyam Babu Verma V/s. Union of India 1994(24) ATC-121, Smt. Maneka Gandhi V/s. Union of India, etc. The applicant has also cited how the adverse decision has affected her personal life.

3. We have perused the grounds and we find the applicant has only reargued the case. A review is not permissible on these grounds. There is no error apparent on the face of the record. The review application is therefore rejected.

Shanta Shastray
(SHANTA SHAstry)

MEMBER (A)

Kuldip Singh
(KULDIP SINGH)
MEMBER (J)

abp.